till we are satisfied that it is neces- I sary and is likely to prove useful.

SHRIMATI YASHODA REDDY: May I know, Sir, when the Government first thought of having this Bureau for Correctional Services?

SHRI GOVIND BALLABH PANT: The idea must have been there all the time there have been jails.

SHRIMATI SAVITRY DEVI NIGAM: May I know, Sir, if it is not a fact that about a year ago it was announced in this House that this type of Bureau is going to be established?

SHRI GOVIND BALLABH PANT: I do not exactly know whether it was announced or not. But the question has been under consideration for some time and now we hope that before the close of this financial year the Bureau will be set up. We have prepared the scheme in all its details.

VIOLATION OF FOREIGN EXCHANGE REGULATION ACT

*173. SHRI V. C. KESAVA RAO: Will the Minister of FINANCE be pleased to state whether there was a large number of cases of violation of the Foreign Exchange Regulation Act during the months of August and September 1958? If so, what is the number of such cases?

THE DEPUTY MINISTER OF FQT-ANCE (SHRI B. R. BHAGAT): The total number of Regulation Act, 1947 received by the is. Enforcement Directorate during the months of August and September 1958 were 31 and 49 respectively. There is nothing striking about these two months, as compared to other preceding months when the average per month worked out to 49.

SHRI V. C. KESAVA RAO: May I know, regulations?

SHRIB. R. BHAGAT: Yes, Sir. Action was taken and is being taken.

to Questions

SHRI BABUBHAI M. CHINAI: May I know, Sir, whether in view of the fact that so many instances are taking place of breach of this Act, Government are thinking of revising their policy in connection with the granting of foreign exchange.

SHRI B. R. BHAGAT: No, Sir.

SHRI BHUPESH GUPTA: May I know, Sir, whether it is a fact that proceedings for foreign exchange regulation violation were started against the son of the proprietor of the "Indian Express" and his daughter-in-law and ultimately the proceedings against the daughter-in-law were withdrawn? May I know, Sir, when the proceedings were started—before this period or during this period?

SHRI B. R. BHAGAT: I want separate notice of this question.

SHRI BHUPESH GUPTA: May I know, Sir, whether the hon. Minister is at all aware of any such proceedings being started against the son and daughter-in-law of the great proprietor of the "Indian Express"?

MR. CHAIRMAN: He Jias asked for separate notice of that question.

SHRI BHUPESH GUPTA: Whether he is aware of that . . .

SHRI B. R. BHAGAT: I have to answer facts, cases of violation under the Foreign Exchange not what I am aware of or what my impression

FACILITIES OF THE CENTRAL GOVERNMENT Low Income Housing Scheme to Armed FORCES PERSONNEL

*174. DR. R. B. GOUR: Will the Minister of DEFENCE be pleased to state:

(a) what facilities are given to the members of Sir, whether any action was taken against the Armed Forces in respect of the Central those persons who violated the rules and Government Low Income Housing Scheme; and